

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

102. IA/1792/2024 C.P. (IB)/411(MB)2021

IN THE MATTER OF

Punjab & Maharashtra co-operative bank ltd

... Petitioner

Vs

Shah Steel Impex Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 22.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Mohammed Varawala (PH)

For the Respondent:

ORDER

IA 1792 of 2024- Counsel for the Applicant prays for a short adjournment so as to place on record all the interim orders passed by the Hon'ble NCLAT. In view of the request made, adjourned to **03.05.2024**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/